



The Punjab Contract Farming (Repeal) Act, 2021

Act No. 05 of 2022

Keywords:

Repeal of certain enactments Savings

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 6th January, 2022

No.5-Leg./2022.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 29th day of December, 2021, is hereby published for general information:-

THE PUNJAB CONTRACT FARMING (REPEAL) ACT, 2021

(Punjab Act No. 5 of 2022)

AN

ACT

to repeal the Punjab Contract Farming Act, 2013.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Contract Farming (Repeal) Act, 2021. Short title and Commencement.
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. The Punjab Contract Farming Act, 2013 (Punjab Act No. 30 of 2013), is hereby repealed. Repealing of Punjab Act No. 30 of 2013.

S.K. AGGARWAL,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.